

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9. IA-3263/2022 IN C.P. (IB)/746(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES: Y T Entertainment Limited
Vs.
Oneup Entertainment Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Jay Zaveri i/b Crawford Bayley & Co., Ld. Counsel for the Applicant in IA-3263 of 2022 present. Mr. Hussain Dholkawala, Ld. Counsel for the Financial Creditor present. Mr. Dheeraj Patil, Ld. Counsel for the Corporate Debtor present.
2. **IA-3263/2022:** This is an Application filed by the Applicant hinges on a preliminary issue and challenges the maintainability of the said proceedings. Counsel for the Applicant seeks permission to withdraw the present IA. Permission granted. In view of the above request, IA-3263/2022 is **dismissed as withdrawn.**
3. The C.P.(IB)/746(MB)2021 listed for hearing on **23.02.2023.**

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)